ITEM NO.49 COURT NO.11 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 10787/2024

[Arising out of impugned final judgment and order dated 20-11-2023 in WC No. 12074/2023 passed by the High Court of Judicature at Allahabad]

AJAY VIJH Petitioner(s)

VERSUS

INDIAN BANKS ASSOCIATION & ANR. Respondent(s)

IA No. 73829/2024 - CONDONATION OF DELAY IN FILING

Date : 21-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :Mr. Pankaj Agarwal, Adv.
Mr. Siddhant Sahay, Adv.
Mr. E. C. Agrawala, AOR
Mr. Sunil Murarka, Adv.

For Respondent(s) :Mr. Nitin Bhardwaj, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The Bar Council of India and Union of India represented through Ministry of Law and Justice are impleaded as party-respondents to the present proceedings. Cause title be amended accordingly.

2. Let notice be issued to the newly impleaded respondents.

3. Dasti, in addition, is permitted.

List after four weeks.

Signature Not Verified
Digitally signed by KAPIL TANDON
Date: 2025.02.21 18:28:35 IST
Reason:

(KAPIL TANDON) (NIDHI WASON)
COURT MASTER (SH) COURT MASTER (NSH)